

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-CW-351-2020**

Mazanias - Shree Vamaneshwar  
Devasthan .... Petitioner  
Versus  
Town and Country Planning  
Department & Others .... Respondents

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Mr. Parag Rao, Advocate for the Petitioner.

Mr. Devidas J. Pangam, Advocate General with Mr. S.P. Munj,  
Additional Government Advocate for Respondent Nos. 1 and  
2.

Mr. Jatin Ramaiya, Advocate for Respondent No. 3.

**Coram:- M.S. SONAK &  
M.S. JAWALKAR, JJ.**

**Date:- 24<sup>th</sup> November, 2020**

P.C.

Heard Mr. Rao, the learned Counsel for the petitioner, Mr. Devidas Pangam, the learned Advocate General along with Mr. S.P. Munj, the learned Additional Government Advocate for respondent nos. 1 and 2 and Mr. Ramaiya, the learned Counsel appearing for respondent no. 3, Panchayat.

2. Since it is contended by Mr. Rao that the impugned revocation order was made without compliance with the

principles of natural justice, the learned Advocate General requests that the matter be placed tomorrow so that he can obtain appropriate instructions.

3. In the meanwhile, we issue notice to respondent no. 4, returnable on 25.11.2020. In addition to usual mode of service, private service/humdast is allowed.

4. Stand over to 25.11.2020.

**M.S. JAWALKAR, J.**

**M.S. SONAK, J.**

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